

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 8th day of March Two Thousand And Eighteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01303/2016

M. Malliga,
D/o. Late Mangapuram Subramani,
No.90, Chittoor Road,
Achari Street, Nehru Nagar,
Tiruttani- 631 209,
Tiruvallur District.Applicant

(By Advocate : Mr. R.Dhanasekar)

VS.

1. Union of India,
Rep. by Chief Personnel Officer,
Southern Railways,
Chennai-3;
2. The Senior Divisional Personnel Officer,
Personnel Branch, Chennai Division,
Southern Railways,
Chennai-3.Respondents

(By Advocate:)

O R A L O R D E R

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

When the matter is taken up, there is no representation for the applicant. It is seen that the applicant was never represented after 23.08.2016 and no notice has been taken out so far. It clearly shows lack of interest of the applicant in pursuing the matter. Accordingly, the O.A. is dismissed for default. No costs.

(R. RAMANUJAM)
MEMBER(A)

8.3.2018

asvs.